

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(13) C.P.(I.B)-294/7/(MB)/2018
MA 905/2018

CORAM:

Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 11.09.2018

NAME OF THE PARTIES: IDBI Bank Ltd.
V/s
S Kumar Nationwide Ltd.

SECTION OF THE COMPANIES ACT: 7 OF INSOLVENCY AND BANKRUPTCY
CODE, 2016.

ORDER

1. The Learned Representative from the side of IDBI Bank is present.
2. Placed on record Resolution dated 27.07.2018 read Resolution No. 3 passed with 93.90% voting for the change/ Replacement of the IRP. Resolved to appoint Shri. Devendra Prasad as RP in place of Shri. Abhay Manudhane. Also place on record the Consent of incoming RP.
3. The outgoing IRP is directed to hand over the information and other document in his possession to the RP now appointed. The COC shall reimburse the Professional charges and expenses to the outgoing IRP. MA 905 with this direction allowed. Incoming RP shall proceed as per the Code by preparing Information Memorandum, inviting EOI and publication in the newspaper. Progress Report be submitted by on or before the next date of hearing. Listed for **22.10.2018**. Since the Order is pronounced in the Court henceforth directed to proceed.

SD/-

M.K. SHRAWAT
Member (Judicial)

11.09.2018.

HHS